

By E-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL**  
**PRADESH)**

NO.HC.VII-314/1993/473/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Imtiaz Ali,  
Special Judge, CBI, Assam  
Additional Court No.II,  
Chandmari, Guwahati-3.

Dated Guwahati, the 1<sup>st</sup> February 2019.

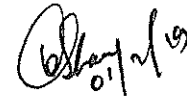
Sub:- **Casual Leave .**  
Ref:- Your letter No. SPL/CBI/Addl-II/125-2018/54 dtd. 30.01.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer Casual Leave for 1 (one) day on 02.02.2019, has been granted/~~rejected~~.

The Special Judge, CBI, Addl. Court No. I, Guwahati and in her absence the Special Judge, CBI, Addl. Court No. III, Guwahati shall remain in-charge of your Court and Office during your absence on leave.

Yours faithfully,



**JOINT REGISTRAR (VIGILANCE)**

475  
Memo NO.HC.VII-314/93/474-1A, dated 1.2.19 Rdgv

Copy to:

1. The Special Judge, CBI, Addl. Court No. I, Chandmari, Guwahati.
2. The Special Judge, CBI, Addl. Court No. III, Chandmari, Guwahati.

Sd/-  
**JOINT REGISTRAR (VIGILANCE)**